CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. NO. 488/95

Friday, this the 7th day of April, 1995.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR. S. P. BISWAS, ADMINISTRATIVE MEMBER

C.B. Abdul Khader
Superintendent of Police (Retired)
Bhukhari Manzil
Panayikulam
Ernakulam District.

Applicant

By Advocate Mr. A. A. Abul Hassan

Vs.

- 1. The Chief Secretary to the Government of Kerala and the sponsoring Authority for Promotion to the IPS Cadre.
 Thiruvananthapuram
- 2. Director General of Police, Member, Selection Committee for selection by promotion to IPS Thiruvananthapuram
- 3. Union of India represented by the Secretary to the Government of India Ministry of Home Affairs, New Delhi
- 4. The Selection Committee for selection by promotion to the Indian Police Service represented by Chairman, Union Public Service Commission, Shah Jahan Road, New Delhi

Respondents

By Advocate Mr. D. Sreekumar, Government Pleader for R 1 & 2

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant claims inclusion of his name in the panel for promotion in the Indian Police Service. Four other prayers are also made.

2. The Registry pointed out that the application was not in proper form as the juniors of applicant were not impleaded. When the matter came up before us for orders,

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learned counsel for applicant submitted that he is only pressing prayer No. (iii):

"to direct the Ist respondent to consider and dispose of Annexure A3 representation submitted by the applicant with in time fixed by this Hon'ble Tribunal".

- 3. We record this submission. While declining the other reliefs, we direct first respondent to consider A3 representation and pass appropriate orders thereon within three months from today. The order will be communicated to applicant.
- 4. We dispose of the application as aforesaid. No costs.

Dated the 7th April, 1995

SD DISMAS

SP BISWAS ADMINISTRATIVE MEMBER Her Levennely

CHETTUR SANKARAN NAIR (J) VICE CHAIRMAN

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